### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 103 OF 2016 & IA NO. 248 OF 2016

### Dated: 09<sup>th</sup> July, 2018

### Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Punjab Alkalies & Chemicals Lt		Versus		Appellant(s)
Punjab State Electricity Regulatory Commission & Ors.			••••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Sandeep Bajaj Mr. Naman Tandon		
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar for R-1		
		Mr. Anand K. Ganesan Ms. Swapna Seshadri Ms. Neha Garg for R-2		

#### <u>ORDER</u> <u>IA NO. 248 OF 2016</u> (for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Sandeep Bajaj, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA No. 248 of 2016 is allowed. With these observations, the instant IA stands disposed of.

# APPEAL NO. 103 OF 2016

The learned counsel, Mr. Sakesh Kumar for Respondent No. 1 prays for reasonable time for hearing the matter due to his personal difficulties. His submission is placed on record.

List the matter for hearing on <u>**3-8-2018**</u>, as requested.

## (S.D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member

tpd/vt